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# Part IV—Section 2

## **Tamil Nadu Acts and Ordinances**

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th October 2021 and is hereby published for general information:—

#### ACT No. 25 OF 2021.

#### An Act further to amend the Tamil Nadu Shops and Establishments Act, 1947.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:--

- 1. (1) This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Act, 2021.
  - 2021. commencement.
  - (2) It shall come into force at once.

Tamil Nadu Act XXXVI of 1947. 2. After section 22 of the Tamil Nadu Shops and Establishments Act, 1947, the following section shall be inserted, namely:-

Insertion of new section 22-A.

Short title and

"22-A. Seating facilities.-The premises of every establishment shall have suitable seating arrangements for all employees so that they may take advantage of any opportunity to sit which may occur in the course of their work and thereby avoid 'on their toes' situation throughout the working hours."

(By order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department. The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th October 2021 and is hereby published for general information:-

#### ACT No. 26 OF 2021.

## An Act to amend the Tamil Nadu Shops and Establishments (Amendment) Act, 2018.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:--

1. This Act may be called the Tamil Nadu Shops and Establishments Short title. (Amendment) Amendment Act, 2021.

Tamil Nadu Act 27 of 2018.

2. For section 3 of the Tamil Nadu Shops and Establishments (Amendment) Act, Substitution of 2018 (hereinafter referred to as the Amendment Act), the following section shall be substituted, namely:--

section 3

Tamil Nadu Act 27 of 2018.

- 3. Registration of shops and establishments .-- (1) On and from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018, the employer of every establishment employing ten or more workers shall, within a period of six months from the date of commencement of his business, apply for registration and obtain a registration certificate.
- (2) Every application for registration under sub-section (1) shall be in such form and in such manner as may be prescribed.
- (3) The inspector, on receipt of an application under sub-section (2), register the establishment and issue a registration certificate to the employer within twenty four hours in such form as may be prescribed. If the registration certificate is not issued within a period of twenty four hours from the date of receipt of application by the inspector, the registration certificate shall be deemed to have been granted under this Act.
- (4) The inspector shall maintain a Register of establishments, in such form, as may be prescribed.
- (5) The registration certificate shall be prominently displayed in the establishment by the employer.
- (6) The employer shall give intimation to the inspector, of any change in any of the particulars furnished in the application form submitted under sub-section (2), within a period of thirty days of such change. The inspector shall, on receipt of such intimation, amend the registration certificate or issue a fresh registration certificate.
- (7) The employer shall, within a period of thirty days of the closure of the establishment, give intimation of such closure to the inspector and on receipt of such intimation, he shall cancel the registration certificate:

Provided that where the inspector is satisfied otherwise than on receipt of such intimation that the establishment has been closed, he shall cancel such registration certificate:

Provided further that no cancellation shall be made under the first proviso, unless the employer has been given an opportunity of making representation.

Notwithstanding anything contained in sub-section (1), the (8) employer of every existing establishment employing ten or more workers on Tamil Nadu Act the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018 shall furnish the details of the establishment along with a self declaration in such form as may be prescribed to the inspector, within a period of one year from the date of commencement of the Tamil Nadu Shops and Establishments (Amendment) Act, 2018. The inspector shall after recording the intimation furnished by the employer in the Register of establishments, issue a registration certificate.".

27 of 2018.

#### Substitution of section 3.

3. For section 6 of the Amendment Act, the following section shall be substituted, namely:-

"6. In section 45 of the principal Act, for the expression "sections 7 to 11, 13 to 23, 25, 26, 29 to 41 and 47", the expression "sections 3,7 to 11, 13 to 23, 25, 26, 29 to 41, 47, 47-A and 50-A" shall be substituted.".

(By order of the Governor)

C. GOPI RAVIKUMAR, Secretary to Government (Legislation), Law Department.